

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/252(KB)2023
IA(I.B.C)/707(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH MAY 2024

IN THE MATTER OF	ASSETS CARE & RECONSTRUCTION ENTERPRISE LIMITED VS MR ANKIT PATNI PERSONAL GUARANTOR OF ANKIT METAL AND POWER LTD
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Kiran Sharma, Adv.] For the Financial Creditor
Ms. A. Bohra, Adv.

Mr. Snehashis Sen, Adv.] For the Personal Guarantor

Mr. Udit Agarwal, Adv] for RP

ORDER

1. Ld. Counsel for the parties present.
2. Take a balance sheet, Income Tax Returns and other relevant documents from the Personal Guarantor be provided before the next date of hearing, on the basis of which adjudication of the matter can be done.
3. The Personal Guarantor shall also file Objection to the report filed by RP as a last chance by way of an indulgence, seven days' time is granted, failing which an appropriate order towards admission will be passed on the next date of hearing.
4. List this matter **on 09.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**